

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

**UNSTARRED QUESTION NO. †1838
TO BE ANSWERED ON FRIDAY, THE 16TH DECEMBER, 2022**

CASES PENDING IN COURT

**†1838. SHRI SHANKAR LALWANI:
SHRI ARUN KUMAR SAGAR:
SHRIMATI SANGEETA AZAD:
SHRIMATI RANJEETA KOLI:
DR. MANOJ RAJORIA:
SHRI KODIKUNNIL SURESH:
DR. BHARATIBEN DHIRUBHAI SHIYAL:
SHRI BALAK NATH:
SHRI GOPAL CHINNAYA SHETTY:
SHRI GAURAV GOGOI:
SHRI SUMEDHANAND SARASWATI:
SHRI SANJAY SETH:
SHRI HANUMAN BENIWAL:
MS. CHANDRANI MURMU:
SHRI D.M. KATHIR ANAND:
SHRI SAPTAGIRI SANKAR ULAKA:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases including violent crimes against women lying pending since 2014 in Supreme Court, High Courts, district and other subordinate courts, State/UT, court and category-wise along with the reasons identified for pendency;**
- (b) the percentage increase or decrease in pending cases since 2014, year-wise and court-wise;**
- (c) the number of cases disposed and average time taken in their disposal, court and State/UT-wise;**
- (d) whether any study on effect of COVID-19 pandemic on pendency of cases and to introduce Artificial Intelligence in judiciary has been conducted, if so, the details thereof;**

(e) the details of pending cases disposed of through virtual courts, special adalats, fast track courts and settled mutually during each of the last three years and the current year, State/UT-wise; and

(f) the details of funds sanctioned for the purpose during the said period and the success achieved therefrom, Court and State/UT-wise?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a): The total number of pending cases including, violent crime against women since 2014 till date in the Supreme Court of India is placed at *Annexure-I* and the corresponding information for the High Courts and District & Subordinate Courts is placed at *Annexure-II* and *Annexure-III* respectively.

Further, the Supreme Court of India does not maintain the information in the manner as sought for relating to crime against women. As per Supreme Court Subject Categories, Subject Category 1403 deals with “Matters relating to harassment, cruelty to women for dowry, dowry death, eve teasing, domestic violence, etc”. The total number of pending cases in the above subject category filed since 2014 in Supreme Court of India stands at 283, as retrieved from the Integrated Case Management Information System (ICMIS) as on 12.12.2022.

Information of cases relating to crime against women, including violent crimes, in High Court and District and Subordinate Courts is not maintained centrally in Department of Justice. However, the information relating to category of “Cases Filed by Women” High Court-wise and State-wise available as per National Judicial Data Grid (NJDG) is placed at *Annexure - IV* and *Annexure-V* respectively.

Myriad factors come into play in deciding the disposal of cases in courts which, inter-alia, include availability of adequate number of judges and judicial

officers, supporting court staff and physical infrastructure, complexity of facts involved, nature of evidence, co-operation of stake holders viz. bar, investigation agencies, witnesses and litigants and proper application of rules and procedures. There are several factors which may lead to delay in disposal of cases. These, inter-alia, include vacancies of judges, frequent adjournments and lack of adequate arrangement to monitor, track and bunch cases for hearing.

(b): The percentage increase or decrease for pending cases since 2014 w.r.t. the Supreme Court, the High Courts and the District & Subordinate Courts is placed at *Annexure-VI*.

(c): The information for number of cases disposed with respect to Supreme Court is not maintained in the manner as sought for. However, the total number of cases disposed of in the Supreme Court of India till 31.10.2022 is 29,109. The detailed statement of Year-Wise disposal from 2014 to 2022 for High Courts and the District & Subordinate Courts is placed at *Annexure-VII* and *Annexure-VIII* respectively. However, the information with respect to average time taken for disposal is not maintained centrally by the Department of Justice.

(d): Though no such study on effect of COVID-19 pandemic on pendency of cases has been initiated, post the announcement of national lockdown, several directions were issued from time to time by the respective High Courts to the Subordinate Courts under their administrative jurisdiction for hearing of urgent civil and criminal matters in virtual or physical mode depending on local conditions. A mix of virtual and physical hearings was adopted by the courts as per the situation on the ground.

Under the National eGovernance Plan, an eCourts project is under implementation since 2007 for information and communication technology enablement and outreach for the Indian Judiciary. The project is being implemented

under the joint partnership of Department of Justice, Government of India and eCommittee, Supreme Court of India, in a decentralized manner through the respective High Courts. To explore the use of Artificial Intelligence (AI) in judicial domain, the Supreme Court of India has constituted Artificial Intelligence Committee which has mainly identified application of AI technology in translation of judicial documents, assistance in legal research and process automation.

Under the supervision of the AI Committee, an Artificial Intelligence Tool, SUVAS (Supreme Court VidhikAnuvaad Software) for translating Judicial domain English documents in vernacular languages and vice versa has been developed. AI based Legal Research Assistance Tool, SUPACE (Supreme Court Portal for Assistance in Court Efficiency) has been developed by Artificial Intelligence Committee for such purpose.

A Detailed Project Report (DPR) has been approved by the eCommittee of Supreme Court of India for eCourts Project Phase III that includes components incorporating AI and Blockchain technology that would be developed and procured from the best available technology in the market following the due process of procurement as stipulated by the government.

(e): The details of cases pending and disposed of through Virtual Courts for traffic challan, National Lok Adalat, Fast Track Courts and Fast Track Special Courts individual State/UT-wise is at ***Annexure-IX***.

(f): The details of funds sanctioned with respect to the various courts and the success achieved there from are as follows:

Virtual Courts under E-Courts Mission Mode: The Government has been implementing the e-Courts Mission Mode Project throughout the country for information and communication technology enablement of district and subordinate courts. The fund released under e-Courts Project Phase I (2011-2015) is Rs. 639.41

crores and under Phase II is Rs. 1668.43 crores.

The number of computerised district & subordinate courts has increased to 18,735 so far. WAN connectivity has been provided to 99.3% of court complexes. All stakeholders, including judicial officers can access information relating to judicial proceedings/decisions of computerized district & subordinate courts and high courts on the National Judicial Data Grid (NJDG). As on 01.12.2022, litigants can access the case status of over 21.74 crore cases and 19.80 crore orders/judgments pertaining to these courts. eCourts services such as details of case registration, cause list, case status, daily orders & final judgments are available to litigants and advocates through the eCourts web portal, Judicial Service Centers (JSC) in all computerized courts, the eCourts Mobile App, email service, and SMS push, and pull services. A video conferencing facility has been enabled between 3,240 court complexes and 1,272 corresponding jails. With a view to handling the COVID- 19 challenges better and making the transition to virtual hearings smoother, 619 e-Sewa Kendras have been set up at court complexes to facilitate lawyers and litigants needing assistance ranging from case status, getting judgments/orders, court/case-related information, and e-filing facilities.

21 virtual courts have been set up in 17 States/UTs As on 03.03.2022, these courts have handled more than 1.69 crore cases and realized more than Rs. 271.48 crore in fines.

Special Adalat/National Lok Adalats under aegis of NALSA: Lok Adalat is an important Alternative Disputes Resolution Mechanism available to common people. It is a forum where the disputes/ cases pending in the court of law or at pre-litigation stage are settled/ compromised amicably. Funds released to National Legal Service Authority (NALSA) under whose aegis Lok Adalats are established, are as follows :

(Rupees in crores)

Year	Funds released
2019-20	140
2020-21	100
2021-22	145
2022-23 (as on 03.12.2022)	120.85

In order to reduce the pendency of cases in courts and also to settle the disputes at pre-litigation stage, National Lok Adalats are organized simultaneously in all Taluks, Districts and High Courts on a pre-fixed date.

Fast Track Courts: The Fourteenth Finance Commission endorsed the proposal of the Government to strengthen the judicial system in states which included, inter-alia, establishing Fast Track Courts for cases of heinous crimes; cases involving senior citizens, women, children etc., and urged the State Governments to use the additional fiscal space provided in the form of enhanced tax devolution from 32% to 42% to meet such requirements. In addition to the above, the central government has also approved a scheme for setting up 1023 Fast Track Special Courts (FTSCs) across the country for the expeditious disposal of pending cases of Rape under IPC and crimes under POCSO Act.

As on date, 28 States/UTs have joined the scheme. Rs.140 crore was released in the financial year 2019-20, Rs. 160 crore has been released during the financial year 2020-21 and Rs. 134.557 crore has been released during the financial year 2021-22 for the scheme Rs. 53.55 crore has been released during current FY upto October, 2022.

As on 31.10.2022, 838 Fast Track Courts are functional for heinous crimes, crimes against women, and children etc. To fast track criminal cases involving elected MPs / MLAs, ten (10) Special Courts are functional in nine (9) States/UTs (1 each in Madhya Pradesh, Maharashtra, Tamil Nadu, Karnataka, Andhra Pradesh, Telangana, Uttar Pradesh, West Bengal, and 2 in NCT of Delhi). 731 FTSC are

functional 412 exclusive POCSO Courts, which disposed more than 1,24,000 cases as on 31.10.2022.

Annexure-I

**STATEMENT REFERRED TO IN REPLY TO PART (A) OF LOK SABHA
UNSTARRED QUESTION NO. 1838 FOR ANSWER ON 16.12.2022
REGARDING 'CASES PENDING IN COURT'.**

Cases pending in Supreme Court from 2014 to 2022

Sl. No.	Year	No. of Pending Cases at the end of the Year
1.	2014	62791
2.	2015	59272
3.	2016	62537
4.	2017	55588
5.	2018	57346
6.	2019	59859
7.	2020	65086
8.	2021	70239
9.	2022 (till 31.10.2022)	69781

Source :- Supreme Court of India

Annexure-II**STATEMENT REFERRED TO IN REPLY TO PART (A) OF LOK SABHA UNSTARRED QUESTION NO. 1838 FOR ANSWER ON 16.12.2022 REGARDING 'CASES PENDING IN COURT'.****Cases pending in various High Courts from 2014 to 2022**

S. N	Name of High Court	Total Number of Pending Cases								
		2014	2015	2016	2017	2018	2019	2020	2021	2022
1	Allahabad	1014146	918829	916046	908827	939475	944657	993031	1031587	1030538
2	Andhra Pradesh	249701	270272	291761	325608	354833	193594	205556	223783	240569
3	Telangana						206413			
4	Bombay	364576	246441	261649	274305	287864	305962	325332	353143	371787
5	Calcutta	286306	221282	219064	222648	231576	228060	237363	234909	223636
6	Chhattisgarh	45077	50111	55642	59456	63574	69316	75836	81001	88089
7	Delhi	66989	68784	67082	70284	74536	80950	91279	101685	106110
8	Gujarat	87356	84954	82846	113775	114962	129184	143167	155006	159711
9	Gauhati	43048	25948	29469	30909	33445	37243	40998	44356	46624
10	Meghalaya	738	899	700	697	782	757	1064	1201	89689
11	Manipur	4374	3315	3286	3670	3062	2468	2849	3218	47323
12	Tripura	4465	3037	2918	2759	2977	2586	2343	1736	86291
13	Himachal Pradesh	39616	32100	29874	31359	36177	54452	74158	82354	258493
14	Jammu & Kashmir and Ladakh	102156	56453	59404	62062	64042	71693	59162	48318	237641
15	Jharkhand	80815	80419	85757	90988	88932	85272	88435	88364	420758
16	Karnataka	214120	237454	277620	323725	357604	271929	249733	246413	241448
17	Kerala	145906	157369	166735	177262	192754	196823	212515	226494	3121
18	Madhya Pradesh	258713	273827	289445	307420	331388	357929	383784	408527	908
19	Madras	263569	284428	297615	302476	293004	272722	269417	259980	170187
20	Orissa	202082	169453	168003	168297	167909	150562	172900	196483	212203
21	Patna	138251	128738	134459	144667	153486	172425	179462	226071	444370
22	Punjab & Haryana	279699	288351	302313	331538	337231	353888	378856	451985	590071
23	Rajasthan	228887	245453	254729	261943	285012	459828	518499	560062	164
24	Sikkim	108	114	170	210	252	234	239	179	1695
25	Uttarakhand	23105	26680	32004	30022	34049	35407	37923	40963	43309
	Total	4143803	3874711	4028591	4244907	4448926	4684354	4966965	5307847	5351284

Source :- Supreme Court of India

Annexure-III**STATEMENT REFERRED TO IN REPLY TO PART (A) OF LOK SABHA UNSTARRED QUESTION NO. 1838 FOR ANSWER ON 16.12.2022 REGARDING 'CASES PENDING IN COURT'.****Cases pending in District & Subordinate Courts from 2014 to 2022**

S. N	States/Uts	Total Number of Pending Cases								
		2014	2015	2016	2017	2018	2019	2020	2021	2022
1	Uttar Pradesh	5517004	5574490	5980071	6390684	6987417	7807863	8781104	9966606	10641073
2	Andhra Pradesh	1014372	1031515	1077944	1040864	1068400	567096	649157	785379	827790
3	Telangana						580193	691646	790360	822658
4	Maharashtra	2868764	2994074	3239540	3340050	3531425	3821487	4504573	4800895	4919254
5	Goa	35001	39615	42074	39249	42783	49049	58967	59414	56082
6	Diu and Daman & Silvassa	4717	5626	5486	5295	5468	5344	6281	6523	2857
7										3784
8	West Bengal	2556461	2618813	2728753	2141254	1950492	2048697	2170788	2384020	2481419
9	Andman & Nicobar	9230	9495	8767	9227	10229	9795	9839	9321	9163
10	Chattisgarh	278887	285962	290434	277338	267429	285025	331849	381984	403266
11	Delhi	459267	568909	636121	747704	834813	882366	1018642	1231373	1440149
12	Gujarat	2179979	2142011	1822311	1555203	1447459	1595813	1917992	1952262	1808627
13	Assam	240597	242503	258639	276520	291960	301427	360753	415024	478356
14	Nagaland	3553	3862	4430	4749	4994	3361	4206	4569	4605
15	Meghalaya	14249	14988	15239	14775	13584	13673	15830	16010	15576
16	Manipur	15147	6885	6978	6799	6216	6516	6957	8183	7654
17	Tripura	115209	129789	148275	107089	58261	27491	44654	43096	38986
18	Mizoram	3730	4671	4665	5148	6154	6589	6338	6304	5843
19	Auranchal Pradesh	5895	8776	14583	9878	9652	10658	12651	14318	16029
20	Himachal Pradesh	226224	206727	235193	234639	256640	293706	420891	464892	504912
21	Jammu & Kashmir	185078	199699	145999	161674	163520	172769	198771	216245	258228
22	Jharkhand	315484	324357	342768	338680	330607	365642	427130	490905	499687
23	Karnataka	1226112	1268966	1362167	1432952	1494608	1531008	1709220	1780802	1878045
24	Kerala	1331558	1345127	1482667	1623212	1652509	1614277	2089289	2089147	1992343
25	U.T of Lakshadweep	418	380	357	354	364	397	453	470	539
26	Madhya Pradesh	1181459	1191799	1260637	1332566	1354602	1455435	1727293	1920613	1957175
27	Tamil Nadu	1038820	1082793	1071366	1065878	1084286	1137684	1263758	1331944	1383865
28	Puducherry	24431	24973	28155	26930	27161	30094	33470	32998	32216
29	Orissa	1070377	1064039	1049325	1178882	1319031	1433522	1592250	1789677	1846520

30	Bihar	1923649	2073303	2128325	2223744	2502204	2714344	3016743	3276696	3434130
31	Punjab	507663	504028	504320	572802	602014	642327	843791	945609	952777
32	Haryana	493768	524281	547736	643394	728097	853375	1101330	1313881	1445775
33	Chandigarh	40414	36322	38907	41695	56357	62955	70633	72384	88805
34	Rajasthan	1454566	1479173	1573986	1635389	1732308	1769823	1947688	2162774	2248201
35	Sikkim	999	1460	1434	1405	1208	1142	1455	1616	1645
36	Uttrakhand	145326	166618	190948	210018	232338	195281	249350	287204	318743
	Total	26488408	27176029	28248600	28696040	30074590	32296224	37285742	41053498	42826777

Source: Supreme Court of India

Annexure-IV

**STATEMENT REFERRED TO IN REPLY TO PART (A) OF LOK SABHA
UNSTARRED QUESTION NO. 1838 FOR ANSWER ON 16.12.2022
REGARDING 'CASES PENDING IN COURT'.**

Cases Filed by Women in High Courts as per NJDG (as on 15.12.2022)				
S. NO.	Name of High Courts	Civil	Criminal	Total
1	Allahabad High Court	23626	15904	39530
2	Bombay High Court	44163	7281	51444
3	Calcutta High Court	3944	484	4428
4	Gauhati High Court	5932	523	6455
5	High Court for State of Telangana	15615	1967	17582
6	High Court of Andhra Pradesh	7239	1058	8297
7	High Court Of Chhattisgarh	10167	1887	12054
8	High Court of Gujarat	676	1551	2227
9	High Court of Himachal Pradesh	5444	304	5748
10	High Court of Jammu and Kashmir	2302	369	2671
11	High Court of Jharkhand	3988	1803	5791
12	High Court of Karnataka	2725	250	2975
13	High Court of Kerala	6192	738	6930
14	High Court of Madhya Pradesh	46501	10818	57319
15	High Court of Manipur	336	26	362
16	High Court of Meghalaya	135	11	146
17	High Court of Punjab and Haryana	14750	7138	21888
18	High Court Of Rajasthan	49832	12017	61849
19	High Court of Sikkim	17	2	19
20	High Court of Tripura	216	7	223
21	High Court of Uttarakhand	4001	1877	5878
22	Madras High Court	7812	4504	12316
23	Orissa High Court	11698	1506	13204
24	Patna High Court	9992	4354	14346
	TOTAL	277303	76379	353682

Source: NJDG (National Judicial Data Grid)

STATEMENT REFERRED TO IN REPLY TO PART (A) OF LOK SABHA UNSTARRED QUESTION NO. 1838 FOR ANSWER ON 16.12.2022 REGARDING 'CASES PENDING IN COURT'.**Cases Filed by Women in District and Subordinate Courts as per NJDG (as on 15.12.2022)**

S. NO.	State/UT	Civil	Criminal	Total
1	Andaman and Nicobar	734	23	757
2	Andhra Pradesh	84851	20480	105331
3	Assam	21203	28487	49690
4	Bihar	95341	282544	377885
5	Chandigarh	4396	2833	7229
6	Chhattisgarh	15999	15235	31234
7	Delhi	31198	53739	84937
8	Diu and Daman	154	69	223
9	DNH at Silvasa	130	90	220
10	Goa	5819	1745	7564
11	Gujarat	36235	63054	99289
12	Haryana	60143	44146	104289
13	Himachal Pradesh	18308	14945	33253
14	Jammu and Kashmir	8361	7466	15827
15	Jharkhand	14075	39763	53838
16	Karnataka	157582	58453	216035
17	Kerala	122703	47216	169919
18	Ladakh	67	68	135
19	Madhya Pradesh	87121	95527	182648
20	Maharashtra	227543	155920	383463
21	Manipur	1624	813	2437
22	Meghalaya	1566	1087	2653
23	Mizoram	386	123	509
24	Nagaland	22	32	54
25	Odisha	359	292	651
26	Orissa	43644	36402	80046
27	Puducherry	2996	952	3948
28	Punjab	53205	48234	101439
29	Rajasthan	77501	73959	151460
30	Sikkim	167	81	248
31	Tamil Nadu	143304	22340	165644
32	Telangana	74963	41668	116631
33	Tripura	2936	2342	5278
34	Uttar Pradesh	232618	547960	780578
35	Uttarakhand	6412	8873	15285
36	West Bengal	97229	158584	255813
	TOTAL	1730895	1875545	3606440

Source: NJDG (National Judicial Data Grid)

Annexure-VI

STATEMENT REFERRED TO IN REPLY TO PART (B) OF LOK SABHA UNSTARRED QUESTION NO. 1838 FOR ANSWER ON 16.12.2022 REGARDING 'CASES PENDING IN COURT'.

Percentage increase/ decrease in pending cases across various since 2014 till 2022				
Year		Supreme Court	High Court	District and Subordinate Courts
2014	Total Pending Cases	62791	4143803	26488408
2015	Total Pending Cases	59272	3874711	27176029
	% Increase/ Decrease	-5.60%	-6.49%	2.60%
2016	Total Pending Cases	62537	4028591	28248600
	% Increase/ Decrease	5.51%	3.97%	3.95%
2017	Total Pending Cases	55588	4244907	28696040
	% Increase/ Decrease	-11.11%	5.37%	1.58%
2018	Total Pending Cases	57346	4448926	30074590
	% Increase/ Decrease	3.16%	4.81%	4.80%
2019	Total Pending Cases	59859	4684354	32296224
	% Increase/ Decrease	4.38%	5.29%	7.39%
2020	Total Pending Cases	65086	4966965	37285742
	% Increase/ Decrease	8.73%	6.03%	15.45%

2021	Total Pending Cases	70239	5307847	41053498
	% Increase/ Decrease	7.92%	6.86%	10.11%
2022	Total Pending Cases	69781	5351284	42826777
	% Increase/ Decrease	-0.65%	0.82%	4.32%

STATEMENT REFERRED TO IN REPLY TO PART (C) OF LOK SABHA UNSTARRED QUESTION NO. 1838 FOR ANSWER ON 16.12.2022 REGARDING 'CASES PENDING IN COURT'.

Cases disposed in High Courts from 2014 to 2022

S. No	Name of High Court	Total Number of Cases Disposed								
		2014	2015	2016	2017	2018	2019	2020	2021	2022
1	Allahabad	310294	265298	280986	301259	298035	319573	169158	243392	111491
2	Andhra Pradesh	66239	61690	69638	62047	66513	21516	26572	31860	17703
3	Telangana						35514	22701	40334	21651
4	Bombay	130580	81809	82484	93917	91690	90757	34615	57835	23684
5	Calcutta	95656	75248	70862	62209	50979	63148	24785	52466	29057
6	Chhattisgarh	30429	25892	28085	31493	37215	39488	23678	30809	9348
7	Delhi	40154	44184	46027	39779	44096	41013	19578	27490	13569
8	Gujarat	70332	82367	97217	87164	58765	65424	43394	58412	24329
9	Gauhati	27467	14191	11601	16097	14552	14154	6755	9359	3713
10	Meghalaya	1724	924	612	673	737	1008	458	649	10858
11	Manipur	1926	1611	1726	1325	2527	2265	717	1151	4380
12	Tripura	5144	4372	2761	3128	2401	3650	2434	2800	13183
13	Himachal Pradesh	62270	33436	24941	21233	23116	27752	22203	30054	25596
14	Jammu & Kashmir and Ladakh	23151	12761	12293	14386	14875	10223	19431	23617	21081
15	Jharkhand	22327	31314	28725	32632	39822	45298	28337	40637	32996
16	Karnataka	119824	121951	116951	100279	102451	231024	161110	89988	54319
17	Kerala	72173	81452	80188	80255	86341	82070	50590	57003	546
18	Madhya Pradesh	128253	117860	120020	120310	109766	110626	77032	103415	334
19	Madras	179287	141154	145239	142084	162081	179144	105586	146244	44722
20	Orissa	76523	105104	71474	74798	63236	93224	61335	105525	38846
21	Patna	81449	99530	87482	98191	117984	117707	51637	60822	49680
22	Punjab & Haryana	114799	119968	114486	105966	122972	128085	71835	87310	45606
23	Rajasthan	113646	80818	94428	112573	102529	172329	84300	124930	44
24	Sikkim	230	201	169	190	150	223	136	217	586
25	Uttarakhand	13386	13696	12884	22541	18993	21834	13496	14703	4825
	Total	1787263	1616831	1601279	1624529	1631826	1917049	1121873	1441022	602147

Source:- Supreme Court of India

Annexure-VIII**STATEMENT REFERRED TO IN REPLY TO PART (C) OF LOK SABHA UNSTARRED QUESTION NO. 1838 FOR ANSWER ON 16.12.2022 REGARDING 'CASES PENDING IN COURT'.****Cases disposed in District & Subordinate Courts from 2014 to 2022**

S. No	States/Uts	Total Number of Cases Disposed								
		2014	2015	2016	2017	2018	2019	2020	2021	2022
1	Uttar Pradesh	3182318	3313424	3618460	3288866	3282885	3426942	2274687	3972255	2112432
2	Andhra Pradesh	647130	658713	603017	760582	741390	364947	166918	244105	142025
3	Telangana						331963	133518	368092	147077
4	Maharashtra	1536322	1649187	2281027	2378096	2196271	1877895	752986	1388604	459756
5	Goa	30625	34765	34130	34814	36235	32634	14130	32953	7302
6	Diu and Daman	2771	3323	3810	3302	4001	4081	2225	3875	554
7	Silvasa									533
8	West Bengal	1078273	1091807	1050880	1694427	1016319	683238	307850	476809	226450
9	Andman & Nicobar	11036	7936	8761	7776	7284	8563	4054	10124	2788
10	Chattisgarh	176144	195174	195514	208498	229548	214399	78278	195240	66791
11	Delhi	930732	636078	644624	740779	808156	814555	245879	353683	186126
12	Gujarat	1132433	1093664	1586926	1386529	1418688	1142383	394455	1447320	350239
13	Assam	276138	272538	251119	313617	311150	254823	94574	182346	77553
14	Nagaland	3047	4826	4415	2957	3514	5728	2488	3921	1440
15	Meghalaya	11691	18429	11100	12316	8517	7890	3163	5232	1863
16	Manipur	14257	7395	6588	5256	4379	3717	1747	1411	1222
17	Tripura	193003	209282	185283	169763	139931	90786	26095	55417	15537
18	Mizoram	10747	10355	10905	12497	12563	15107	11524	11236	3773
19	Auranchal Pradesh	7615	5238	4384	12165	7499	7735	4144	8156	3182
20	Himachal pradesh	409732	316717	322008	317251	343667	483869	187035	384726	130096
21	Jammu & Kashmir	297507	392819	98638	110825	146194	81520	62465	109071	96407
22	Jharkhand	110068	118845	104284	157765	194200	187370	108247	142674	83729
23	Karnataka	1367041	1209127	1079586	1144693	1120397	1272673	961619	1848768	436697
24	Kerala	1355926	1338443	11993996	983409	961840	1005350	365958	816047	260100
25	U.T of lakshadweep	114	280	269	191	237	201	238	284	71
26	Madhya Pradesh	1113382	1073584	1074131	1218909	1386280	1207541	681333	1122497	322761
27	Tamil Nadu	1949061	1151349	1017111	1015322	906184	849240	429767	646592	231896
28	Puducherry	33519	20409	16624	16770	14052	12137	6533	14628	4176

29	Orissa	470085	408261	468395	365602	255005	296535	126077	223485	175954
30	Bihar	305570	292678	344683	344981	361063	405347	174478	354099	187281
31	Punjab	549300	578681	605324	718292	712529	670175	333826	582027	289279
32	Haryana	587384	542440	593132	579631	628939	614384	281734	558068	307218
33	Chandigarh	180616	145990	143520	101617	139172	146256	35294	55242	45277
34	Rajasthan	1132028	1371762	1378527	1514181	1468290	1508232	786604	1192950	465024
35	Sikkim	2008	3806	550	2583	2440	1906	987	1807	599
36	Uttrakhand	220660	200931	175405	237197	288999	341452	143974	214860	92671
	Total	19328283	18378256	29917126	19861459	19157818	18371574	9204884	17028604	6935879

Annexure-IX**STATEMENT REFERRED TO IN REPLY TO PART (E) OF LOK SABHA UNSTARRED QUESTION NO. 1838 FOR ANSWER ON 16.12.2022 REGARDING 'CASES PENDING IN COURT'.**

Details of Cases Pending and Disposed through various Courts										
S.no.	State/UT	Virtual Courts for Traffic Challan (as on 1.12.2022)			National Lok Adalats (as on 31.09.2022)		Fast Track Courts (as on 31.10.2022)		Fast Track Special Courts (as on 31.10.2022)	
		Received	Proceeding Done	Paid Challans	Taken Up	Disposed off	Pending	Disposed	Pending	Disposal
1	Andhra Pradesh				1026449	647956	6877	1142	6985	1477
2	A&N Island				5555	3310	0	0		
3	Arunachal Pradesh				7938	1071	0	0		
4	Assam	63873	63793	17261	707744	113989	10551	6408	3776	2301
5	Bihar				2594655	305483	0	0	15513	4692
6	Chandigarh				77646	15569	0	0	232	96
7	Chhattisgarh	81	80	31	1539971	1125318	5394	3559	2736	2676
8	D&N Haveli				4343	1323	0	0		
9	Delhi	11716586	11500973	1129171	617852	535025	7068	879	4380	639
	Delhi Traffic Virtual Court	3854135	3809937	1480983						
10	Diu & Daman				1959	215	0	0		
11	Goa				24461	3934	2038	5502	55	22
12	Gujarat				2731581	1185571	4894	3214	4749	5357
13	Haryana	8205	1554	145	1100069	673487	887	365	4181	2856
14	Himachal Pradesh	43411	32434	1207	255681	111150	510	273	944	439
15	Jammu & Kashmir				459202	390496	685	43	432	95
	Jammu	36158	35139	14167						
	Kashmir	181946	176957	46854						
16	Jharkhand				1386756	1121405	7969	2050	4927	3229

17	Karnataka	44872	44840	37839	5167842	3444607	0	1257	5398	4621
18	Kerala	304063	193811	41440	395978	136101	0	1650	6233	7870
	Kerala Police Deptt.	234713	50995	10415						
19	Ladakh				1948	1444	0	0		
20	Lakshadweep				318	129	0	0		
21	Madhya Pradesh	4644	2180	75	3125248	419776	0	16	12753	13859
22	Maharashtra	30915	14878	967	34223486	4754239	152312	105960	7719	8952
	Pune	6080	6056	480						
23	Manipur				1905	1343	1023	276	128	72
24	Meghalaya	270	269	27	5318	956	0	0	991	201
25	Mizoram				13529	4432	223	181	47	96
26	Nagaland				3229	888	0	0	50	46
27	Odisha	202992	186298	13444	821017	337065	0	304	12009	5971
28	Puducherry				21110	6405	0	0		
29	Punjab				824437	392256	245	214	1892	1852
30	Rajasthan	8500	7892	2925	6685251	4572315	0	0	6864	8302
31	Sikkim				402	232	13	18		
32	Tamil Nadu	116046	108129	46470	840700	447536	107590	19297	5372	3484
33	Telangana				1622035	1611677	0	2645	7349	5727
34	Tripura	146	124	2	30126	4814	1347	361	309	181
35	Uttar Pradesh	6163197	5308812	323318	100809	67438	1036970	232774	76952	38330
36	Uttarakhand				30114718	18698973	838	282	838	890
37	West Bengal	15284	8545	339	1078663	788082	72560	18606		
	GRAND TOTAL	23036117	21553696	3167560	97619931	41926010	1419994	407276	193814	124333

